

# **RULES COMMITTEE**

## **THIRD REPORTS**



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**LOK SABHA SECRETARIAT**  
**NEW DELHI**  
*April, 1956*

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**THIRD REPORT**

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## THIRD REPORT OF THE RULES COMMITTEE

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The Rules Committee held their sitting on the 24th April, 1956 to consider the notices of amendments (Appendix), received under rule 306(1), to the recommendations contained in their Second Report which was laid on the Table of the House on the 18th April, 1956.

2. The members who had given notices of amendments were invited to present their views on the amendments before the Committee.

3. The following members, who had given notices of amendments, attended the sitting:

1. Shri Hari Vishnu Kamath
2. Shri K. Ananda Nambiar
3. Shri Nikunja Behari Chowdhury
4. Dr. A. Krishnaswami.

Shri Khub Chand Sodhia who had also given notice of amendments and was invited to the sitting stated that his amendments might be treated as withdrawn.

4. After hearing the members who had given notices of amendments and considering all the aspects in regard to them, the Committee embody their conclusions in this their Third Report.

### RULE 167

5. The members who had given notices of amendments in regard to this rule urged that specific provision should be made in the Rules that the Speaker would put a group of clauses to the vote of the House after ascertaining the views of the House. The Committee, however, agreed that it was not necessary to insist upon the unanimous consent of the House as that would be tantamount to a veto by one member upon a course of action which was otherwise approved by the House.

6. It is generally the practice that when the Speaker wishes to put a group of clauses together he first ascertains whether members have any objection to this course being adopted, and, if he feels that a majority of members wish the voting on several clauses to take place together, he then orders a division to be held accordingly.

In the case of an important clause or in case a substantial number of members asked for voting on individual clauses the Speaker generally ordered a separate division on each such clause. The Committee, therefore, felt that even if the words "with the concurrence of the House", occurring in the first proviso to rule 167 were retained, there would be no difference in substance in actual practice. The Committee accordingly on reconsideration recommend that for the proposed amendment to rule 167 in their Second Report the following be substituted, viz:—

"In the first proviso to rule 167, the word 'unanimous' shall be omitted."

#### RULE 169

7. The Committee were unanimously of the view that 'special majority' was not necessary in case of circulation of a Bill for the purpose of eliciting opinion thereon.

8. As regards the question as to whether there should be a 'special majority' at the time of reference of a Bill amending the Constitution to the Select Committee of the House or the Joint Committee of the Houses, all the members except one were in favour of dispensing with 'special majority' at the time of reference of the Bill to the Select Committee of the House or the Joint Committee of the Houses.

9. The Committee therefore came to the conclusion that their original recommendation on this rule should stand.

10. The Committee accordingly recommend that the draft amendments as shown in Appendix C to their Second Report as modified by para 6 above be made in the Rules of Procedure.

M. ANANTHASAYANAM AYYANGAR,  
Chairman,  
Rules Committee.

NEW DELHI;  
The 25th April, 1956.

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**APPENDIX TO THIRD REPORT**

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## APPENDIX

*List of amendments to the recommendations of the Rules Committee contained in their Second Report*

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<i>Serial No.</i>	<i>Name of member and text of amendment</i>
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### *RULE 167*

1. **Shri Hari Vishnu Kamath**  
**Dr. A. Krishnaswami.**

That the proposed amendment be omitted.

2. **Shri K. Ananda Nambiar**  
**Shri Nikunja Behari Chowdhury**

That in the proposed amendment, for the words "with the unanimous concurrence of the House", the word "unanimous" be substituted.

3. **Shri Khub Chand Sodhia**

That for the proposed amendment, the following be substituted, namely:—

"In the first proviso to rule 167—

- (i) The words 'with the unanimous concurrence of the House' shall be omitted;
- (ii) After the word 'put', the word 'such' shall be inserted; and
- (iii) After the words 'vote of the House', the words 'as are correlated' shall be inserted."

### *RULE 169*

4. **Shri Hari Vishnu Kamath**  
**Shri K. Ananda Nambiar**  
**Shri Nikunja Behari Chowdhury**

That for the proposed amendment, the following be substituted, namely:—

"In rule 169—

- (a) in clause (i), for the word 'it' the words 'the Bill' shall be substituted;
- (b) in clause (ii), for the word 'it' the words 'the Bill' shall be substituted;

*Serial  
No.*

*Name of member and text of amendment*

(c) in clause (iii), for the word 'it' the words 'the Bill' shall be substituted;

(d) for clause (iv), the following shall be substituted, namely:—

'(iv) the Bill as reported by, the Select Committee of the House, or the Joint Committee of the Houses, as the case may be, be taken into consideration, or';

(e) for clause (v), the following shall be substituted, namely:—

'(v) the Bill, or the Bill as amended, as the case may be, be passed,' ”.

5. **Shri Khub Chand Sodhia**

That for the proposed amendment, the following be substituted, namely:—

“For rule 169, the following shall be substituted, namely:—

'169. If the motion in respect of such Bill is that:—

(i) the Bill be circulated for purpose of eliciting opinion thereon, or

(ii) the Bill be taken into consideration, or

(iii) the Bill be referred to a Select Committee of the House, or

(iv) the Bill be referred to a Joint Committee of both the Houses with the concurrence of the Council, or

(v) the Bill, or the Bill as amended, be passed, then the motion shall be deemed to have been carried if it is passed by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.' ”.

6. **Dr. A. Krishnaswami**

That for the proposed amendment, the following be substituted, namely:—

“Clauses (i) to (iv) of rule 169 shall be omitted.”